

By E-Mail/Speed Post.

**THE GAUHATI HIGH COURT AT GUWAHATI**  
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

NO.HC.VII-16/2020/\_\_\_\_\_/A

From :- Shri Gautam Baruah  
Registrar (Vigilance)  
Gauhati High Court, Guwahati

To, The Registrar  
Gauhati High Court  
Itanagar Permanent Bench  
Naharlagun

Sub:- **Leave Encashment.** Dated Guwahati, the \_\_\_\_\_ March, 2021

Ref:- Letter No. HC(IB)11/2013/254-256 dated 25.02.2021.

Sir/Madam,

With reference to the letter on the subject cited above, I am directed to inform you that the leave encashment of Shri Tadu Tamang, Joint Registrar, Gauhati High Court, Itanagar Permanent Bench, Itanagar for the block period of 2020-2021 has been approved, subject to the availability of leave.

Smti Tamang may be informed accordingly.

Yours faithfully,

*sd/-*

**REGISTRAR (VIGILANCE)**

**Memo NO.HC.VII-16/2020/1529-1532/A, dated 10/3/21**

Copy to:

1. The Accountant General (A&E), Itanagar, Arunachal Pradesh for information.
2. The Secretary to the Govt. of Arunachal Pradesh, Law & Judicial Department, Itanagar, Arunachal Pradesh for information.
3. Shri Tadu Tamang, Joint Registrar, Gauhati High Court, Itanagar Permanent Bench, Itanagar for information with reference to his letter dated 24.02.2021.
- ✓ 4. The Project Manager, Gauhati High Court, Guwahati for information and with request to upload this letter in the official website of this Hon'ble Court.

  
**REGISTRAR (VIGILANCE)**